



DOCUMENT INFORMATION

FILE NAME : Ch\_XI\_B\_14\_b

VOLUME : VOL-1

CHAPTER : Chapter XI. Transport and Communications B. Road  
Traffic

TITLE : 14. b). Protocol amending article 1 (a), article 14  
(1) and article 14 (3) (b) of the European Agreement  
of 30 September 1957 concerning the International  
Carriage of Dangerous Goods by Road (ADR). Geneva, 28  
October 1993



UNITED NATIONS



NATIONS UNIES

94/21  
(XI.B.14 (b))

POSTAL ADDRESS—ADRESSE POSTALE: UNITED NATIONS, N.Y. 10017  
CABLE ADDRESS—ADRESSE TELEGRAPHIQUE: UNATIONS NEWYORK

REFERENCE: C.N.448.1993.TREATIES-2 (Depositary Notification)

PROTOCOL AMENDING ARTICLE 1(a), ARTICLE 14 (1) AND  
ARTICLE 14(3) OF THE EUROPEAN AGREEMENT OF 30 SEPTEMBER 1957  
CONCERNING THE INTERNATIONAL CARRIAGE OF DANGEROUS GOODS  
BY ROAD (ADR)

ADOPTED AT GENEVA ON 28 OCTOBER 1993

ISSUANCE OF CERTIFIED TRUE COPIES

The Secretary-General of the United Nations, acting in his capacity as depositary and with reference to depositary notification C.N.412.1993.TREATIES-1 of 5 November 1993, announcing the opening for signature of the above-mentioned Protocol, has the honour to  
..... transmit herewith in the two languages of its conclusion, the text of the Protocol, as an annex to this notification.

The Protocol will enter into force one month after the date on which all the Contracting Parties to the Agreement have signed it without reservation of ratification, acceptance or approval or have deposited their instruments of ratification, acceptance, approval or accession as the case may be, in accordance with its article 6.

10 January 1994

SJ

Attention: Treaty Services of Ministries of Foreign Affairs and of international organizations concerned

UNITED NATIONS



NATIONS UNIES

(XI.B.14 b))

POSTAL ADDRESS—ADRESSE POSTALE UNITED NATIONS, N.Y. 10017  
CABLE ADDRESS—ADRESSE TELEGRAPHIQUE UNATIONS NEWYORK

REFERENCE: C.N.448.1993.TREATIES-2 (Notification dépositaire)

PROTOCOLE PORTANT AMENDEMENT DES ARTICLES 1(a), 14(1)  
ET 14(3)(b) DE L'ACCORD EUROPEEN DU 30 SEPTEMBRE 1957  
RELATIF AU TRANSPORT INTERNATIONAL DES MARCHANDISES  
DANGEREUSES PAR ROUTE (ADR)  
ADOPTÉ A GENEVE LE 28 OCTOBRE 1993

PARUTION DES EXEMPLAIRES CERTIFIES CONFORMES

Le Secrétaire général de l'Organisation des Nations Unies, agissant en sa qualité de dépositaire et se référant à la notification dépositaire C.N.412.1993.TREATIES-1 du 5 novembre 1993, annonçant l'ouverture à la signature du Protocole susmentionné, a ..... l'honneur de transmettre sous ce pli, le texte dudit Protocole, dans les deux langues de sa conclusion, en annexe à la présente notification.

Le présent Protocole entrera en vigueur un mois après la date à laquelle toutes les Parties contractantes à l'Accord l'auront signé sans réserve de ratification, acceptation ou approbation ou auront déposé leurs instruments de ratification, acceptation, approbation ou adhésion, selon le cas, conformément à l'article 6.

Le 10 janvier 1994

SJ

A l'attention des services des traités des ministères des affaires étrangères et des organisations internationales intéressées

PROTOCOL AMENDING ARTICLE 1 (a), ARTICLE 14 (1) AND ARTICLE 14 (3) (b)  
OF THE EUROPEAN AGREEMENT OF 30 SEPTEMBER 1957 CONCERNING THE  
INTERNATIONAL CARRIAGE OF DANGEROUS GOODS BY ROAD (ADR)

THE PARTIES TO THE PRESENT PROTOCOL,

HAVING CONSIDERED the provisions of the European Agreement concerning the International Carriage of Dangerous Goods by Road (ADR), done at Geneva on 30 September 1957 (hereafter referred to as "the Agreement"), relating to the definition of the term "vehicle" in Article 1 (a) and the procedure for the amendment of the annexes to the Agreement, notably the provision of Article 14 (1) of the Agreement;

NOTING in respect of the procedure for amendment of the Annexes that the Contracting Parties to the Agreement have been experiencing difficulties in implementing, within the time limits provided for by Article 14 (3) of the Agreement, those internal measures that are required for the purpose of putting the amendments into effect;

NOTING FURTHER the views of the Working Party on the Transport of Dangerous Goods of the Inland Transport Committee of the United Nations Economic Commission for Europe and the proposals from the Governments of Austria and France to amend the Agreement;

AGREE as follows:

Article 1

Amendment to Article 1 (a) of the Agreement

Article 1 (a) of the Agreement shall be amended to read as follows:

"(a) The term "vehicle" shall mean any motor vehicle, other than a vehicle belonging to or under the orders of the armed forces of a Contracting Party, intended for use on the road, being complete or incomplete, having at least four wheels and a maximum design speed exceeding 25 km/h, and its trailers, with the exception of vehicles which run on rails and of agricultural and forestry tractors and all mobile machinery".

Article 2

Amendment to Article 14 (1) of the Agreement

Article 14, paragraph (1) of the Agreement shall be amended to read as follows:

"1. Independently of the revision procedure provided for in Article 13, any Contracting Party may propose one or more amendments to the Annexes to this Agreement. To that end it shall transmit the text thereof to the Secretary-General of the United Nations. The Secretary-General may also propose amendments to the Annexes to this Agreement for the purpose of ensuring concordance between those Annexes and other international agreements concerning the carriage of dangerous goods.

In addition, he may propose amendments to the Annexes to this Agreement which have been adopted by the Working Party on the Transport of Dangerous Goods of the Inland Transport Committee of the United Nations Economic Commission for Europe, at the request of the Working Party".

### Article 3

#### Amendment to Article 14 (3) of the Agreement

Article 14, paragraph (3) (b) of the Agreement shall be amended to read as follows:

- "b) The Contracting Party or, as may be the case, the Secretary-General, submitting the proposed amendment in accordance with paragraph 1 of this article may specify in the proposal, for the purpose of entry into force of the amendment, should it be accepted, a period of more than three months' duration".

### Article 4

#### Signature, ratification, acceptance, approval or accession

1. The Contracting Parties to the Agreement may become Contracting Parties to this Protocol:
  - (a) By signing it;
  - (b) By depositing an instrument of ratification, acceptance or approval following signature subject to ratification, acceptance or approval;
  - (c) by depositing an instrument of accession.
  
2. This Protocol shall be open for signature at the Office of the Executive Secretary of the Economic Commission for Europe, Geneva, from 28 October 1993 to 31 January 1994.

### Article 5

#### Depositary

Instruments of ratification, acceptance, approval or accession shall be deposited with the Secretary-General of the United Nations.

Article 6

Entry into Force

This Protocol shall enter into force one month after the date on which all the Contracting Parties to the Agreement have signed it without reservation of ratification, acceptance or approval or have deposited their instruments of ratification, acceptance, approval or accession as the case may be.

Article 7

Any State which becomes a Party to the Agreement after the conditions of the entry into force of this Protocol according to Article 6 have been met shall be considered as a Contracting Party to the Agreement as amended by the Protocol.

Article 8

The original of this Protocol of which the English and French texts are equally authentic shall be deposited with the Secretary-General of the United Nations.

----

PROTOCOLE PORTANT AMENDEMENT DES ARTICLES 1 a), 14 (1)  
ET 14 (3) b) DE L'ACCORD EUROPEEN DU 30 SEPTEMBRE 1957 RELATIF  
AU TRANSPORT INTERNATIONAL DES MARCHANDISES DANGEREUSES  
PAR ROUTE (ADR)

LES PARTIES AU PRESENT PROTOCOLE,

AYANT EXAMINE les dispositions de l'Accord européen relatif au transport international des marchandises dangereuses par route (ADR), en date à Genève du 30 septembre 1957 (ci-après dénommé "l'Accord"), en ce qui concerne la définition du terme "véhicule" dans l'article 1 a) et la procédure d'amendement des annexes audit Accord, et en particulier les dispositions de l'article 14(1) de l'Accord;

NOTANT en ce qui concerne la procédure d'amendement des annexes que les Parties contractantes à l'Accord éprouvent parfois des difficultés à mettre en oeuvre, dans le délai prévu par l'article 14(3) de l'Accord, les mesures d'application internes requises par la prise d'effet des amendements;

NOTANT D'AUTRE PART les vues exprimées par le Groupe de travail des transports de marchandises dangereuses du Comité des transports intérieurs de la Commission économique pour l'Europe des Nations Unies, et les propositions des Gouvernements de l'Autriche et de la France visant à amender l'Accord;

CONVIENNENT de ce qui suit :

Article premier

Modification de l'article 1 a) de l'Accord

L'article 1 a) de l'Accord est modifié de manière à se lire comme suit :

- "a) par 'véhicule', tout véhicule à moteur, autre qu'un véhicule appartenant aux forces armées d'une Partie contractante ou se trouvant sous leur responsabilité, qui est destiné à circuler sur la route, complet ou incomplet, pourvu d'au moins quatre roues et dont la vitesse maximale est supérieure à 25 kilomètres à l'heure, ainsi que ses remorques - à l'exception des véhicules qui se déplacent sur des rails, des tracteurs agricoles ou forestiers et de tout mécanisme mobile;"



Article 2

Modification de l'article 14(1) de l'Accord

L'article 14, paragraphe (1), de l'Accord est modifié de manière à se lire comme suit :

"1. Indépendamment de la procédure de révision prévue à l'article 13, toute Partie contractante pourra proposer un ou plusieurs amendements aux annexes du présent Accord. A cet effet, elle en transmettra le texte au Secrétaire général de l'Organisation des Nations Unies. Pour obtenir la concordance de ces annexes avec les autres accords internationaux relatifs au transport des marchandises dangereuses, le Secrétaire général pourra également proposer des amendements aux annexes du présent Accord.

Il pourra en outre proposer des amendements aux annexes du présent Accord adoptés par le Groupe de travail des transports des marchandises dangereuses du Comité des transports intérieurs de la Commission économique pour l'Europe, à la demande de ce Groupe."

Article 3

Modification de l'article 14 (3) b) de l'Accord

L'article 14, paragraphe (3) b) de l'Accord est modifié de manière à se lire comme suit :

"b) La Partie contractante ou, suivant le cas, le Secrétaire général, qui soumet le projet d'amendement conformément au paragraphe 1 du présent article, pourra spécifier dans la proposition un délai d'une durée supérieure à trois mois pour l'entrée en vigueur de l'amendement au cas où il serait accepté".

Article 4

Signature, ratification, acceptation, approbation ou adhésion

1. Les Parties contractantes à l'Accord peuvent devenir Parties contractantes au présent Protocole :
  - a) en le signant;
  - b) en déposant un instrument de ratification, d'acceptation ou d'approbation après signature sous réserve de ratification, acceptation ou approbation;
  - c) en déposant un instrument d'adhésion.
2. Le présent Protocole est ouvert à la signature au Bureau du Secrétaire exécutif de la Commission économique pour l'Europe, à Genève du 28 octobre 1993 au 31 janvier 1994.

Article 5

Dépositaire

Les instruments de ratification, d'acceptation, d'approbation ou d'adhésion seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies.

Article 6

Entrée en vigueur

Le présent Protocole entrera en vigueur un mois après la date à laquelle toutes les Parties contractantes à l'Accord l'auront signé sans réserve de ratification, acceptation ou approbation ou auront déposé leurs instruments de ratification, acceptation, approbation ou adhésion, selon le cas.

Article 7

Tout Etat qui devient Partie à l'Accord après qu'il a été satisfait aux conditions d'entrée en vigueur du présent Protocole selon l'Article 6 sera considéré comme Partie contractante à l'Accord tel que modifié par le Protocole.

Article 8

L'original du présent Protocole, dont les textes en langues anglaise et française font également foi, sera déposé auprès du Secrétaire général des Nations Unies.

-----

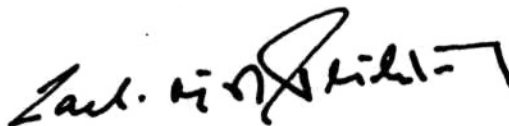


I hereby certify that the foregoing text is a true copy of the Protocol amending article 1(a), article 14(1) and article 14(3) of the European Agreement of 30 September 1957 concerning the International Carriage of Dangerous Goods by Road (ADR), adopted at Geneva on 28 October 1993.

Je certifie que le texte qui précède est la copie conforme du Protocole portant amendement des articles 1(a), 14(1) et 14(3)(b) de l'Accord européen du 30 septembre 1957 relatif au transport international des marchandises dangereuses par route (ADR), adopté à Genève le 28 octobre 1993.

For the Secretary-General,  
The Legal Counsel  
(Under-Secretary-General  
for Legal Affairs)

Pour le Secrétaire général  
Le Conseiller juridique  
(Secrétaire général adjoint  
aux affaires juridiques)



Carl-August Fleischhauer

United Nations, New York  
30 December 1993

Organisation des Nations Unies  
New York, le 30 décembre 1993

